

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:5267  
ANSWERED ON:23.04.2001  
ESIC`STRIKE  
YEMPARALA VENKATESWARA RAO

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the employees of Employees State Insurance Corporation (ESIC) went on strike for one day in March, 2001;
- (b) if so, the reasons therefor and the details of their demands;
- (c) whether the recommendations of the committee appointed to consider the implementation of fifth pay commission in regard to employees of ESIC have not been implemented in the corporation; and
- (d) if so, the Government's response in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) : Yes, Sir.

(b) to (d) : Under Section 17 of the ESI Act, 1948, Salary, allowances and other conditions of services of the employees of the ESI Corporation are required to be in accordance with the rules and orders applicable to the employees of the Central Government drawing corresponding scales of pay. Accordingly, benefits of the accepted recommendations of the Vth Central Pay Commission have been extended to the employees of the ESI Corporation and arrears in this regard have since been paid to the employees in December, 1997. The Pay Committee constituted by the ESIC has, inter-alia, recommended grant of 50% fitment benefit, grant of higher pay scales to certain categories of staff including Additional Commissioners, upgradation of post of Record Sorter and its redesignation as Record Keeper, extending the benefit available to Group-A Organised Service Officers of the Central Government to Group-A officers of the Corporation etc. Keeping in view the legal provisions of the ESIC Act and also the benefits already extended to the ESIC employees on the basis of the recommendations of the Fifth Central Pay Commission so far, it has not been found feasible to accept the recommendations of the Pay Committee.